

SHRI SHEO NARAIN (Basti) : There is no quorum in the House.

MR. DEPUTY-SPEAKER : Let the bell be rung...

Now, there is quorum. Shri Sezhiyan may introduce the Bill.

SHRI SEZHIYAN : I introduce the Bill.

RE : CONSTITUTION (AMENDMENT) BILL

(Amendment of article 217)

MR. DEPUTY-SPEAKER : The next Bill is in the name of Shri M. N. Reddy. The hon. Member is absent.

INDIAN PENSIONS BILL*

SHRI NITIRAJ SINGH CHAUDHARY (Hoshangabad) : I beg to move for leave to introduce a Bill to consolidate and amend the law relating to the grant of pension, gratuity and Dearness Allowance payable by the Central Government to its employees, or their dependents, on retirement, voluntary or otherwise, or on death of the Government servant.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the grant of pension, gratuity and dearness allowance payable by the Central Government to its employees, or their dependents, on retirement, voluntary or otherwise, or on death of the government servant."

The motion was adopted.

SHRI NITIRAJ SINGH CHAUDHARY : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Substitution of article 220)

श्री ओ० प्र० त्यागी : मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री ओ० प्र० त्यागी : मैं विधेयक को पेश करता हूँ।

16.09 hrs.

RECOGNITION OF TRADE UNIONS BILL—Contd.

MR. DEPUTY-SPEAKER : The House will now take up further consideration of the following motion moved by Shri Madhu Limaye on the 29th March, 1968 :—

"That the Bill to encourage trade unionism among the employees and to provide for collective bargaining between the employers and representative trade unions of employees, be taken into consideration."

Shri Madhu Limaye has already taken 9 minutes. We have 1 hour and 30 minutes at our disposal for this Bill. So, let the hon. Member be very brief now. Shri Madhu Limaye.

180 WPM - flat ✓
श्री मधु लिमये (मुंजर) : अध्यक्ष महोदय, यह विधेयक जो मैंने आप के सामने रखा है उसका मुख्य उद्देश्य यह है कि इस समय हमारे देश में ट्रेड यूनियन आन्दोलन बहुत कमजोर है, उसको शक्तिशाली बनाया जाये। इस उद्देश्य को हासिल करने के लिये इसमें कई सुझाव दिये गये हैं। सबसे पहले तो, जो वर्तमान ट्रेड